SHRI D. SANJIVAYYA : With regard to the recommendations of the National Labour Commissions, I have stated the position. With regard to labour laws, I must categorically state that there is no discrimination shown to the public sector.

श्री हुकम चन्द कछवाय : मेरे प्रश्न का उत्तर नहीं आया। मैंने पूछा था कि सरकारी उद्योगों के अन्दर जो विवाद चल रहे हैं उन में सरकार बिलम्ब करती है। प्रोवीडेंट फंड का पैसा जमा न करने के लिए जो जुर्माना रखा है है वह बहुत कम है। अगर मालिक मजदूरों का पैसा जमा नहीं करता है तो बहुत कम जुर्माना रखा गया है। तो क्या आप कोई ऐसा कानून बनाने जा रहे हैं जिस से मालिक मजदूरों का प्रोवीडेंट फंड का पैसा तत्काल जमा किया करें। इस प्रश्न का उत्तर आना चाहिये।

MR. SPEAKER : He wants to know about disputes within the public sector.

SHRI D. SANJIVAYYA : Whenever there are arrears of provident fund, we institute recovery cases and also prosecutions.

SHRI INDRAJIT GUPTA : The hon Minister is repeatedly emphasizing that because the recommendations of the National Labour Commission are still under discussion, he cannot give a final reply to these questions. Therefore, I would like to know from him, in view of this fluid position, why is it that two State Governments, the Governments of Maharashtra and Andhra Pradesh, are being permitted to go ahead with new State legislations pertaining to industrial relations and the rights of the trade unions which concern very fundamental question ? Why are not these Governments requested by the Centre to hold in abeyance until the National Labour Commission's recommendations are finally disposed of ? In the case of West Bengal they have held up given approval to a Bill which was passed unanimously by the West Bengal Legislative Assembly. That is held up on the very ground that the National Labour Commission covers the same ground and the matter is under discussion. Why are Andhra Pradesh and Maharashtra allowed to bring in new labour legislations covering the same ground and they are not being asked to observe the *status quo* ?

SHRI D. SANJIVAYYA : So far as Andhra Pradesh Government is concerned, to my knowledge, we have not permitted the Andhra Pradesh Government to go ahead with any new legislation.

With regard to Maharashtra Government, we have permitted because the Bill introduced by the Maharashtra Labour Minister is in accordance with the existing policy of the Government whereas the Bill introduced and passed in the West Bengal Assembly is a departure. Therefore, if there is going to be any departure, that should await the final decision on the National Labour Commission.

श्री रवि राय : क्या डिफरेंस है ?

SHRI D. SANJIVAYYA : My friend wants to know as to what the difference is. The present system of recognition of a union or finding out a representative union in a particular unit or undertaking is to verify the membership and whichever union has got the highest membership is treated as the representative union. But the West Bengal Bill lays down that this method should be given a go-by and it should be determined by a secret ballot.

विभिन्न राज्यों में भूमि की अधिकतम सीमा

1622. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रत्येक राज्य में भूमि की कितनी अधिकतम सीमा निश्चित की गई है ;

(ख) पहले से निर्धारित भूमि की अधिकतम सीमा के अतिरिक्त, प्रत्येक राज्य में एक

व्यक्ति को अन्य प्रयोजनों जैसे बाग-बगीचों, दुग्धशालाओं यंत्रीकृत फारमों के लिए कितने एकड़ भूमि रखने की अनुमति दी गई है ; और

(ग) क्या सरकार ने इस सम्बन्ध में राज्यों को अपना दृष्टिकोण बता दिया है ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A statement is laid on the Table of the Sabha summarising the provisions relating to ceiling on existing holdings in various States.

(b) No provision has been made fixing any limit to the extent of land which a person may hold in respect of certain categories of lands for which exemption has been made from ceiling on holdings.

(c) At the Chief Ministers Conference held in November, 1969, it was decided that the provisions relating to ceiling in the existing lagislation should be reviewed having regard to technological development and social requirement and their implementation expedited.

Statement

State	*Level of ceiling (in acres*	*Unit of application*	*Surplus area declared or taken possession of*	*Surplus area distributed*
			(in thousand acres)	
Andhra	27 to 324	Individual	74	Nil
Assam	50	-do-	68	1
(Bill as introduced)	25			
Bihar	27 to 60	-do-	Nil	Nil
Gujarat	19 to 132	Family	50	25
Haryana	27 to 100	Individual	179	65
Jammu and Kashmir	22·3/4	-do-	450	450
Kerala	6 to 20	Family	N.A.	N.A.
Madhya Pradesh	25 to 75	Indivitual	84	13
Maharashtra	18 to 126	-do-	271	123
Mysore	27 to 216	Family	N.A.	Nil
Orissa	20 to 80	Individual	Nil	Nil
Punjab	27 to 100	-do-	178	64
Rajasthan	22 to 336	Family	N.A.	Nill
Tamil Nadu	24 to 120	-do-	25	16
(Bill as passed)	12 to 60			
Uttar Pradesh	40 to 80	Individual	241	121
West Bengal	25	-do-	794	N.A.
Himachal Pradesh	27 to 100	-do-	7	Negligible
Manipur	25	Family	Nil	Nil
Tripura	25 to 75	-do-	Negligible	Nil
Mahi	15 to 36	-do-	Nil	Nil

N.A.—Not available.

श्री महाराज सिंह भारती : जो स्टेटमेंट दिया गया है उस में परिवार के लिए 6 एकड़ से लेकर 336 एकड़ तक की सीलिंग है। मैंने अपने सवाल के तीसरे हिस्से में जो आप से अर्ज किया था उस के सिलसिले में आप से जानना चाहता हूँ कि आज की परिस्थिति को ध्यान में रखते हुए क्या केन्द्रीय सरकार ने कोई परामर्श राज्य सरकारों को दिया है ताकि एक सी सीलिंग हो सके, और क्या उस पापुलेशन के हिसाब को देखते हुए कोई ऐसा परामर्श दिया है कि कम से कम कितनी सीलिंग रक्खी जा सकती है ?

SHRI ANNASAHIB SHINDE : The hon. Member referred to the variations in ceiling limits. He referred to the figure of 336 in Rajasthan for instance. Now, if the hon. Member...

SHRI MAHARAJ SINGH BHARATI : It is there in Andhra also.

SHRI ANNASAHIB SHINDE : I am just referring to the different limits. There may be a case for different ceilings for different areas. I am not denying that. Take the case of Western Rajasthan. The hon. Member might have visited that area. There, whether you own 15 acres or 100 acres is not at all relevant. But in Andhra and other areas there can be a case. This matter, therefore, was reviewed in the recent Chief Ministers' Conference and our broad approach in this is in the spirit in which the hon. Member spoke, The broad recommendation of the Chief Ministers' Conference has been that the State Governments will review the existing ceiling legislation especially in the background of technoligical development and social requirements. And, Sir, we have also requested the State Governments in this regard. Even in respect of the existing legislation, the main thing today is this that although many of the State Governments have enacted ceiling laws, they have not been properly implemented. Therefore, we have suggested to them that they should at least be rigor ously implemented.

श्री महाराज सिंह भारती : मंत्री महोदय ने मेरे सवाल को राजस्थान के पश्चिमी हिस्से का उदाहरण दे कर टालना चाहा है। मैसूर में 210 एकड़ है। मंत्री महोदय ने मेरे सवाल का कोई जवाब नहीं दिया कि अभी तक उन्होंने कोई सलाह दी है या नहीं। मैं जानना चाहता हूं कि क्या केन्द्रीय सरकार के ऐग्रीकल्चर डिपार्टमेंट ने सिंचित और असिंचित भूमि तथा दूसरी बातों को ध्यान में रखते हुए कोई अपना पेटर्न बताया है कि कम से कम सिंचित भूमि इतनी हो और असिंचित इतनी हो, अर्थात क्वालिटी के हिसाब से उस को कर दिया जाये ? मंत्री महोदय पोलिटिकल कारणों से इस सवाल को इवेड करने के लिए इस को स्टेट पर छोड़ रहे हैं, क्या यह सच नहीं है ?

SHRI RANGA : How can the Government of India give directions to the State Governments ?

SHRI ANNASAHIB SHINDE : I don't think the hon. Member is right when he said we are trying to evaded the issue. It is not true. The Hon. Member asked whether the Government of India has a right to give directions. I would say, after all, there are State Assemblies. Land is a State subject. But broad guide-lines have been given to the State Governments. If the land is irrigated naturally the ceiling limits will be different. If it is unirrigated the ceiling limit will be different. It is very difficult to suggest one yardstick for all the lands.

श्री महाराज सिंह भारती : वह मानें या न मानें, आप तो कम से कम दे सकते हैं।

SHRI ANNASAHIB SHINDE : Conditions are different in different States. After all, Assembly Members have their own views and they have to take into consideration the local needs. But, may I say, as far as the Government of India is concerned, we are very clear about this. We want that the Land Ceiling Act should be rigorously enforced in all the States so that the surplus land is available for distribution to the landless people and agricultural farmers.

श्री नाथूराम अहिरवार : मैं मंत्री महोदय से जानना चाहता हूँ कि क्या चीफ मिनिस्टर्स काफरेंस ने इस बात को भी तय किया था कि विभिन्न राज्यों में जो लैंड सीलिंग हो वह प्रति व्यक्ति पर हो, और क्या यह भी सुझाव दिया गया है कि व्यक्ति को यूनिट न मान कर परिवार को यूनिट माना जाय जिस से ज्यादा जमीन निकल सके ?

SHRI ANNASAHIB SHINDE : I have mentioned about this in the statement which I have submitted for the information of the honourable House. If the hon. Member would look into it, he would find that there are certain States where it is related to the family as a unit, whereas in certain other States, it is related to individuals. Our broad approach is this that the State Governments should do it on the basis of family as a unit.

श्री अटल बिहारी वाजपेयी : जोत की अधिकतम मर्यादा निर्धारित करते समय क्या सरकार इस बात का अनुमान लगाने का प्रयत्न करेगी कि जो अधिकतम मर्यादा होगी उस से किसान को कितनी आमदनी मिलेगी। नगरों में आमदनी बढ़ रही है। गांवों में एक व्यक्ति या परिवार की कितनी आमदनी होनी चाहिये क्या इस का अनुमान लगाने का भी प्रयत्न किया गया है, और क्या आमदनी और सीलिंग को जोड़ने की कोशिश करने का कोई विचार है ?

SHRI ANNASAHIB SHINDE : In implementing the Land Ceiling Act the State Governments do follow the yardsticks and especially as I have mentioned in the original reply, in the background of the technological development even smaller units will become more viable. But the hon. Member should appreciate that in our country there is pressure on land. There is very heavy pressure on land. The main reasons of unrest in our country could be attributed to agrarian causes. Non implementation of land ceiling legislation is one of the reasons of agrarign unrest.

श्री रामावतार शास्त्री : लैंड सीलिंग की जो नीति है उसका मकसद यह है कि जो बेजमीन लोग हैं, जो जमीन निकले, वह उन में बाँटी जा सके। इस बात को ध्यान में रखते हुए विभिन्न राज्यों में जमीन की हद बंदी करने के जो कानून बने हैं, उसके बाद प्रत्येक राज्य में कितनी जमीन अलग अलग निकली है जिसे आपने खेती हर मजदूरों या बेजमीन किसानों में बांटा है या बांटना चाहते हैं ?

SHRI ANNASAHIB SHINDE : I am sorry the hon. Member has not cared to look into the statement which I have laid on the table of the House. All this information statewise is given in that statement. The position is that out of the total of about 23 lakhs acres of land which has been declared as surplus, 11 lakhs acres have been made available for distribution. This is not really a very satisfactory state of affairs. As has been referred to earlier, there have been attempts to evade implementation of Land Ceilings Act in various States and the attention of the State Governments has been drawn to this.

SHRI CHINTAMANI PANIGRAHI : May I know from the hon. Minister whether it is not a fact that so far as implementation of land legislation in various States is concerned, that has not been implemented properly ? I would like to know from the hon. Minister whether definite guidelines, have been given to the State Governments to the effect that the land ceiling Act should be fully implemented by the end of 1970, and the ceilings should be fixed in such a manner that actually the landless people will get the lands and the distribution should be complete by the end of 1970.

You will be surprised to know that in Orissa, in the name of suppression of Naxalites, three or four adivasi villages-Saura Tribe villages—in Koraput have been completely razed to the ground by the Gorkha Regiment there. How long will this thing go on ? The hon. Minister of Food recently stated that to meet the Naxalite problem economically and politically, the lands should be distributed to the landless speedily. What steps are the Government going to take to

see that at least before 1970, these Acts are implemented right earnestly and the lands distributed ?

SHRI ANNASAHIB SHINDE : A reference was made in this regard at the Chief Ministers' Conference which was held under the Chairmanship of the hon. Minister of Food and Agriculture. Guideline has been laid down that within a period of one year at least these intermediaries in the lands should be abolished and direct relationship between the cultivators and the State should be established.

As far as reviewing of the implementation of Land Ceilings Act is concerned, the State Governments have been requested to take immediate steps.

SHRI RANGA : Is it not a fact that a large area of land has been allowed to be kept as a kind of plantation by many of the sugar factories owned either privately or in the name of so-called cooperatives—not real cooperatives ? Is it not in the interest of the peasants themselves that these huge plantations should not be allowed to take a shape in this manner ? These so-called peasants are depending upon their own small holdings or bigger holdings and they are all subjected to the Land Ceilings Act.

SHRI ANNASAHIB SHINDE : In some States, it is true that the lands owned by sugar factories are exempt from the land ceilings. For instance, in Maharashtra, the land ceilings law has been made applicable even to the lands owned by sugar factories. These lands have been taken over. As I said, it is also for the State Government to take the necessary steps in the matter. And we do not come in the way. I say on the floor of this House that the State Governments should take steps to make it uniformly applicable all over the country to sugarcane farms.

SHRI HEM BARUA : Is it not a fact that the U. F. Government in West Bengal tried to implement the land ceilings ? And they were pressed by the Union Government. If so, may I know why they have failed to implement the Land Ceilings Act ?

SHRI ANNASAHIB SHINDE : So far as West Bengal is concerned, I have given in the statement that twentyfive acres was the limit prescribed under the West Bengal Land Ceiling Act but it was related to individuals. Then, it was under the consideration of West Bengal Government whether they should be related to families.

Recently, there had been some discussion. Our Secretary--Ministry of Agriculture--and the Cabinet Secretary discussed this matter and we have advised the State Government that it should be related to the family.

SHRI HEM BARUA ; I wanted to know why that plan had failed.

श्री गुरचरण सिंह : पोर्ट बी में सीलिंग के अलावा बगात वगैरह के लिए जो जमीन छोड़ी है उसका जिक्र है । क्या आप के इल्म में है कि पंजाब में तीन स्टैंडर्ड एकड़ की सीलिंग के बाद जो जमीन लोगों के पास बची, मालिकों के पास बची उसमें उन्होंने बागात वगैरह लगा लिए । सरदार गुरनाम सिंह ने इस की जब इनक्वायरी की तो दो जुर्म उन लोगों ने किये, इसको पाया । एक तो सीलिंग से जमीन को बचाने के लिए फर्जी बागात दिखाये और दूसरे और लोगों को जो पानी का हिस्सा था उसक मार कर तीन गुना बागात के लिए पानी भी ले लिया । इनक्वायरी के बाद उन्होंने फर्जी बागात का पानी कैंसल किया । मौजूदा चीफ मिनिस्टर सरदार प्रकाश सिंह बादल ने चीफ मिनिस्टर बनते ही फैसला किया कि इस तरह के बागात जहां पानी दिया जाता था वहां पानी दिया जाता रहेगा । वहां की हकूमत इस जुर्म में शामिल है या नहीं, क्या सैंट्रल गवर्नमेंट इसकी इनक्वायरी कराएगी ? दो जुर्म हैं । पंजाब में हकूमत करने वाले लोग जमीन भी रखते हैं और बागात के नाम पर नाजायज पानी भी ले रहे हैं । क्या इसकी इनक्वायरी आप करायेंगे ?

श्री रणधीर सिंह : इसका जवाब जरूर आना चाहिये । जरूर इनक्वायरी होनी चाहिये ।

श्री अटल बिहारी वाजपेयी : बादल से तो पानी मिलेगा ही ।

श्री रघुबीर सिंह शास्त्री : प्रकाश नाम है, इस वास्ते रोशनी भी आएगी ।

SHRI GURCHARAN SINGH : I want a reply to my question.

क्या मेरा सवाल रेलेवेंट नहीं है ?

I would like to know from the hon. Minister whether I was relevant or not...

SOME HON. MEMBERS : It is for the Speaker to decide.

MR. SPEAKER : May I point out that the question, howsoever important, has gone out of the scope of the present question ?

SHRI GURCHARAN SINGH : They are committing two offences...

MR. SPEAKER : Let him not bring in the quarrel of two Chief Ministers into this. Shri S. Kandappan.

SHRI GURCHARAN SINGH : They have not given any land.

MR. SPEAKER : I have called Shri S. Kandappan.

SHRI S. KANDAPPAN : It is unfortunate that whenever we think of land reforms either at the Centre or in the States, we seem to be concerned only with the fixing the ceiling limits, and are totally oblivious of the other aspect, namely the uneconomic holdings. To my mind, agriculture in India suffers more from uneconomic holdings than from over-holdings So, I would like to know whether the Centre has ever thought of this problem and have tried to advise the States as to where they should fix the floor-holding ; unless that is done, it is impossible to have agricultural wells or power-connections or modernise agriculture at all. So, I would like to know what Government are going to do in this regard. Even in the matter of release of lands after fixation of ceiling, the land is always assigned only to the landless, and no preference is given to those who are already having uneconomic holdings.

SHRI ANNASAHIB SHINDE : The inference of the hon. Member does not appear to be correct. In fact, in his own State, the State Government are considering the qnestion of revising the ceiling, and I had congratulated the Tamil Nadu Government for revising the ceiling in the right direction. As far as the problem of small holders is concerned...

SHRI S. KANDAPPAN : I did not refer to small holders. I referred to uneconomic holdings. I emphasised that.

SHRI ANNASAHIB SHINDE : I shall correct myself. Even then it is well known to the House that almost 63 to 65 per cent are holders of lands below five acres, and it is possible that their holdings may be uneconomic. Government have schemes now to ameliorate their lot. But the problem is of an immense magnitude, and Government are attending to this problem. This is a matter which has to be attended to with a view to develop the agricultural economy, and for this purpose, we are having the high-yielding variety programmes, and even the small units are becoming viable units under these programmes.

श्री रणधीर सिंह : अध्यक्ष महोदय, हमारे देश में जमीन से पैदावार न बढ़ने की एक बड़ी वजह यह भी है कि किसान को यह डर है कि जमीन उसके पास रहेगी या नहीं रहेगी । मैं सीधा सवाल पूछना चाहता हूं कि सीलिंग आप और भी चाहे कम कर दीजिये, तीस के बजाय बीस कर दीजिये, पन्द्रह एकड़ ही कर दीजिये लेकिन एक सीमा निश्चित रूप से अवश्य तय कर दीजिए कि उससे कम नहीं होगी ताकि किसान यह समझे कि इतनी जमीन उसके पास बनी रहेगी और पूरे जोर के साथ ज्यादा पैदावार करने की कोशिश करे । स्मालहोल्डर्स के

लिए जितनी भी होल्डिंग की लिमिट मुकर्रर हो उससे वह जमीन किसान से ली जायगी, वही उसका मालिक होगा और उसमें वह जी लगा कर अधिक पैदावार करके दिखा सके क्या आप ऐसी व्यवस्था करने के वास्ते तैयार हैं ?

SHRI ANNASAHIB SHINDE : I do not think that 90--95 per cent of the farmers need have any fear about it because as far as the holdings of the smallholders are concerned, we will fully protect them. That is our approach. I do not think State Assemblies also have a different approach. They have the same approach as we have in regard to this matter.

श्री शिव नारायण : हमारे फूड मिनिस्टर साहब ने राज्यों को किसी एक व्यक्ति को कितने एकड़ तक भूमि बाग बगीचों के लिए रखने की सलाह दी है जो जमीन सीलिंग के जरिए बचेगी उसकी कोआपरेटिव फार्मिंग करके लैंड-लैस को दिलाने की भी क्या वह मेहरबानी करेंगे ?

SHRI ANNASAHIB SHINDE : State Governments are free to do that.

श्री भोगेन्द्र झा : अभी मंत्री महोदय ने मूल प्रश्न के उत्तर में जोत की अधिकतम सीमा राज्यवार बतलाई, राज्यवार हदबंदी की सीमा उन्होंने बतलाई । इस बात को ध्यान में रखते हुये कि अपने देश में शासनतंत्र के अन्दर तथा देश के सभी क्षेत्रों में बड़े बड़े भूस्वामी लोग रहते हैं जोकि कानून को जमींदारों के और बड़े भूस्वामियों के हित में तोड़ते मरोड़ते रहते हैं और कानूनों को किसानों के फायदे में नहीं आने देना चाहते हैं उसको ध्यान में रखते हुए और इस पृष्ठभूमि में कि घनी आबादी वाले देश और कम भूमि वाले देश जापान ने पूंजीवाद के अन्दर रहते हुये अपने वहां 5-7 एकड़ की हद-बंदी करके अपनी कृषि पैदावार में वृद्धि की है और कम से कम पूंजीवादी संसार में और खास कर ऐशिया के देशों में वह एक मिसाल बना हुआ है तो इन बातों को ध्यान में रखते हुए क्या भारत सरकार इस बात के लिए एक मापदंड नियत करेगी जिससे एक यूनिफार्म बेसिस पर सारे देश में भूमि सुधार लागू हो ? क्या सरकार कोई ऐसा मापदंड बनाने जा रही है जिससे खुद जोतने वाले ही उतनी अधिक भूमि अपने पास रख सकेंगे ? जो दूसरे कारोबार करने वाले हैं, कारखानों के मालिक हैं, व्यापार कर रहे हैं या दूसरे प्रमुख धनी आदि लोग हैं वह केवल जमीन अपने पास रख लें तो यह तो उचित नहीं होगा । परिवार के आधार पर कई राज्यों में यह भूमि की हदबंदी लागू की गई है लेकिन बिहार में अजीब हालत है क्योंकि वहां के ऐडवोकेट जनरल ने अपने दिमाग से कानून की अलग ही परिभाषा कर दी है जैसा कि विवरण से ज्ञात होगा बिहार में घोषित किया गया अधिशेष क्षेत्र या अधिकार में लिया गया क्षेत्र कुछ भी नहीं है । बिहार में इस तरह से कोई भी जमीन नहीं ली गई है । हुआ यह कि बिहार के ऐडवोकेट जनरल ने जमींदारों की वकालत करते हुये राय दे दी कि वहां परिवार के ऊपर हदबंदी नही होगी अपितु माथे पर होगी । बड़े बड़े भूस्वामियों की जो संतान है और जो नहीं हैं, अभी पैदा होने वाली हैं उन सबों को हदबंदी के लिये आधार मान लिया गया है । हर एक बच्चे को दस एकड़ बाग के लिए दिया है । हर एक बच्चा जो पैदा होने वाला है, अभी पैदा हुआ नहीं है 10-15 एकड़ बगीचे के लिए उसे दिया गया है तात्पर्य यह कि परिवार के ऊपर नहीं अपितु माथे पर दिया गया है तो क्या भारत सरकार बिहार सरकार को कहेगी कि वह इस गलत आधार पर यह लैंड सीलिंग ला ऐप्लाई न करे? यह क्या तमाशा है कि उत्तर प्रदेश, बंगाल आदि में तो फैम्ली को यूनिट मान कर लैंड सीलिंग ला चले और बिहार में गलत ढंग से इन्डिविजुएल को यूनिट मान कर चले ? क्या

केन्द्रीय सरकार विहार सरकार को कहने जा रही है कि उसका वह मापदंड गलत है और वह भी अन्य राज्यों की तरह से परिवार को यूनिट मान कर लैंड सीलिंग ला चलाये और बिहार सरकार जो कानूनी उलझन में पड़ी हुई है उस को आवश्यक निदेश देकर समाप्त करे।

SHRI ANNASAHIB SHINDE : Yes, we would very much like the Bihar Government to apply the land ceiling law with the family as unit and not the individual as the unit.

श्री मोलहू प्रसाद : अध्यक्ष महोदय, मैं आप के माध्यम से मंत्री महोदय से जानना चाहता हूं कि यह जो अधिकतम सीमा भूमि की विभिन्न राज्यों में लागू की गई है वह किस सन् में लागू की गई, राज्यवार किस किस वर्ष में लागू की गई है इसका जरा स्पष्टीकरण करें ?

दूसरी बात यह है कि हाउस में तो यहां मंत्री लोग कुछ उत्तर दे देते हैं और पबलिक मीटिंग्स में उससे अलग कहते हैं तो कम से कम दोनों में सामंजस्य स्थापित हो इसके लिए आप क्या व्यवस्था करने जा रहे हैं।

SHRI ANNASAHIB SHINDE : The limits have been prescribed by the laws enacted by the vorious Assemblies, and I have already explained the general approach of the Government in regard to these matters.

श्री मोलहू प्रसाद : किस किस वर्ष में लागू किया है मंत्री महोदय ने यह नहीं बताया है।

श्री रविराय : वर्ष के बारे में जानकारी दीजिये।

SHRI ANNASAHIB SHINDE : all this information is available in the Library.

श्री यमुना प्रसाद मंडल : मंत्री महोदय द्वारा मूल प्रश्न के उत्तर में जो राज्यवार विवरण रखा गया है उसमें बिहार और उड़ीसा राज्यों के लिए जीरो, जीरो है अर्थात् न तो कोई क्षेत्र वहां अधिकार में लिया गया और न ही कोई अधिशेष क्षेत्र वितरित किया गया। अगर हजार घण्टे तक भी गिनते चले जायें तो भी वही निकलेगा कि जीरो एकड़ भूमि वितरित की गई क्योंकि जीरो एकड़ भूमि वहां पर एवेलेबल हुई है। जब वहां पर ऐसी हालत विद्यमान है तो फिर सैंट्रल गवर्नमेंट को बिहार सरकार को लैंड सीलिंग ला वापिस लेने के लिए कहने में आखिर क्या हर्ज है।

SHRI ANNASAHIB SHINDE : All these matters were discussed in the Chief Ministers' Conference; and naturally the State Governments are expected to take decisions and implement them in the background of the decisions of the Chief Ministers' Conference.

श्री एस. एम. जोशी : अध्यक्ष महोदय, मैं मंत्री महोदय से आपके माध्यम से सीधा सवाल करना चाहता हूं कि जहां तक बिहार का संबन्ध है वहां पर जोत की अधिकतम सीमा स्तर 20 से 60 एकड़ है और घोषित किया गया अधिशेष क्षेत्र और वितरित किया गया अधिशेष क्षेत्र जीरो है अर्थात् निल है, सरप्लस ऐरिया जीरो है तो यह आखिर निल कैसे हुआ। क्या यह कानून लागू नहीं हुआ है जो कुछ लागू हुआ है उसके बारे में वह केसेंज कोर्ट में चले गये हैं और वह मिलता नहीं है। क्या इसका भी कोई ऐक्सप्लेनेशन मंत्री महोदय नहीं देना चाहते हैं।

SHRI ANNASAHIB SHINDE : The law has not been enforced. That is the reason.

SHRI BHOGENDRA JHA : It is said that no surplus area has been declared or taken possession of in Bihar, but there are landlords who hold 20,000 acres.

SHRI P. G. SEN : In the Statement made, in the Bihar the surplus area declared

or taken possession of is said to be nil and the surplus area distributed is shown as also nil. I do not know about the other districts of Bihar, But so for as my district is concerned, when I have been instrumental in settling lands to the landless through the Government, how can this statement say that there was no surplus land ? I think the Government should anquire into it again and make the position clear.

SHRI ANNASAHIB SHINDE : This is the information furnished by the Bihar Government.

SHRIMATI SUSHILA ROHATGI : It was the policy of the Government of India some time back to encourage planting of gardens and mechaised farming, but we find recently that because of certain political reasons, various statements have been issued by various parties in power, which has cause) a lot of confusion among the public. May I know from the Government directly what the exact position is in U. P. regarding the ceiling on gardens and mechanised farms, and whether Government is in a position to tell the public what exactly they should expect, apart from this political jugglery ?

SHRI ANNASAHIB SHINDE : The U.P. Government is free to take decisions in regard to these matters, and I think the hon. Member will extend the necssary co-operation to the U. P. Government if the U. P. Government decides to review the existing Land Ceilings Act.

श्री लखन लाल कपूर : मंत्री महोदय ने हम लोगों के सामने जो आंकड़े पेश किये हैं उन से साफ जाहिर होता है कि हिन्दुस्तान में किस तरह की आर्थिक व सामाजिक विषमता विद्यमान है। जिन प्रान्तों में यह लैंड सीलिंग ला पास किया गया है जैसे बिहार में तो वहां कुछ भी जमीन सीलिंग से बाहर नहीं निकली है जिसे कि बांटा जाय। क्या यह सही है कि वहां जो जमीन सीलिंग से निकलने वाली थी वह बयनामी करके जमींदारों ने रख ली है और बयनामी पट्टे पर वह जमीन पड़ी हुई है। उस को निकालने के लिए सरकार के पास क्या योजना है इस तरह की आर्थिक विषमता दूर करने के लिए यह आय पर सीलिंग लगाने की जैसा कि सरकार की रिपोर्ट में है कि वह सिचाई के इलाके में एक एकड़ भूमि से तीन हजार रुपये सालाना पैदावार है। एक एकड़ इरिगेटिड जमीन से लगभग तीन हजार रुपये की आय होती है। प्रत्येक परिवार को आम तौर से एक हजार रुपये प्रति-मास की आय होन चाहिये। क्या सरकार इन दोनों बातों को आधार मान कर सारे हिन्दुस्तान में फिर से जमीन का बंटवारा या हदबन्दी करने की दिशा में कदम उठायेगी।

SHRI ANNASAHIB SHINDE : The implementation of land ceiling laws has been evaded in many area of the country under various excuses, one of them was mentioned by the hon. Member, benami transactions. As far the other part of the question, the State Government is free to take a decision in regard to the revision of the existing land ceilings.

Facts and Figures about Forcible Occupation of Land and Fisheries in West Bengal

*1623. SHRI SAMAR GUHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government of West Bengal have completed the work of collecting facts and figures regarding forcible as also illegal occupation of (i) benami lands, (ii) vested lands, (iii) fishery-lands and other types of land during the last United Front Rule in the State ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not aries.

SHRI SAMAR GUHA : We have probably laid stress on the fact that the